

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 112  
(IB)-1324(ND)2019**

**Under Section: 9 of IBC.**

**In the matter of:**

Schneider Electric India Pvt Ltd

**....Applicant**

Vs.

Apex Electro Devices Pvt Ltd

**....Respondent**

**Order delivered on 30.08.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Kumar Deepraj, Adv.

Mr. Vikas Tiwari, Adv.

For the Respondent : Mr. Dilip Agarwal, Adv.

**ORDER**

CA No. 294/19 is filed by the Corporate Debtor seeking condonation of delay of 21 days in filing the reply. The learned counsel states that the brother of the one of the Director of the Corporate Debtor was undergoing medical treatment because of the same the director could not give instructions and file the reply on time. Considering the submission made by the learned counsel, application is allowed, delay in filing reply is condoned. Reply be taken on record. Rejoinder, if any, be filed within one week. List for arguments on 27.09.2019.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

